

BENCH-II

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

Mentioning


C.P.No. ~~168~~/KB/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23th June, 2017, 10.30 A.M

Name of the Company	M/s Naresh Kumar & Co. Pvt. Ltd -Vs- Kalyanpur Cements Ltd		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Mr. Rudradeb Choudhri, Advocate
2. Mr. K. N. Jana, Advocate

For the
petitioning

Adv
23/6/2017

1. Shannak Mitra, Adv. for Kalyanpur Cements Ltd.
2. Arun Gupta I.R.


Arundhati
23/6/17 23/6/17.

23-06-2017 – CP No. 168/KB/2017/ – Naresh Kumar & Co. Pvt. Ltd. Vs. Kalyanpur Cements Ltd.

ORDER

The matter is put up on mentioning by the interim Insolvency Resolution Professional, namely, Mr. Arun Kumar Gupta, with a notice to the petitioner, Operational Creditors.

The Ld. Lawyer on behalf of the Company is also present.

Perused the record. The IRP has submitted his report. The same may be kept in the record.

The matter has already been fixed on 06-07-2017.

Let the matter be fixed for necessary orders on the date fixed as before.


MANORAMA KUMARI
MEMBER(J)